

(b) whether the Kendriya Bhandar maintains the record of purchases made by the members from its retail stores; and

(c) the details of such members who have been disqualified under the said Bye-Law and whether their names have been deleted from the list of voters and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) Yes, Sir. As per Bye-law 8 (A) (b) of Kendriya Bhandar, no person shall be eligible for being a member of Kendriya Bhandar if he has not purchased goods from the retail stores of Kendriya Bhandar worth ₹ 500/- per annum for two consecutive years.

(b) As informed by Kendriya Bhandar, no centralized record is maintained by Kendriya Bhandar regarding purchases made by members (shareholders) of Kendriya Bhandar.

(c) As informed by Kendriya Bhandar, no member has been disqualified under the said Bye-law No. 8 (A)(b) of Kendriya Bhandar.

Performance monitoring and evaluation system on MyGov site

595. SHRI KAPIL SIBAL: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that all the Ministries are having a Performance Monitoring and Evaluation System (PMES) and if so, the details thereof;

(b) the reasons for not making such data available on MyGov.in site which was framed to keep the public aware about the smooth working of Government; and

(c) whether the performance evaluation system itself is not performing well and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (c) The Government has not pursued the mechanism of the Performance Monitoring and Evaluation System (PMES) from the year 2014-15 onwards.

Inclusion of more holidays in National calendar

596. SHRI K. BHABANANDA SINGH: Will the PRIME MINISTER be pleased to state: